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TELANGANA BILLS
TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 10th September, 2020.

L. A. BILL No. 11 OF 2020.

A BILL FURTHER TO AMEND THE TELANGANA STATE PRIVATE UNIVERSITIES (ESTABLISHMENT AND REGULATION) ACT, 2018.

Be it enacted by the Legislature of the State of Telangana in the Seventy-First Year of the Republic of India, as follows:-

1. (1) This Act may be called the Telangana State Private Universities (Establishment and Regulation) (Amendment) Act, 2020.

Short title and commencement.

(2) It shall come into force with effect from 20-05-2020.

2. In the Telangana State Private Universities (Establishment and Regulation) Act, 2018, in Section 3 in the Schedule there under, the following entries shall be included, namely:-

Amendment of Schedule. Act No. 11 of 2018.

[1]

B. 54 (NG)

Sl. No.	Name and location (address of the Private University)	Name & Address of the Sponsoring Body	Details of registration of the Sponsoring Body
(1)	(2)	(3)	(4)
1.	Mahindra University at Bahadurpally (V), Qudbullapur Mandal, Medchal-Malkajgiri District, Telangana.	Mahindra Educational Institutions, Bahadurpally, Jeedimetla, Hyderabad.	C.I. No.U80300AP 2013NPL086878, 2013-14, under section 25 of the Companies Act, 1956 (Act. 1 of 1956)
2.	Woxsen University at Woxsen Campus, Kamkole, Sadasivpet, Medak District, Telangana.	Pinakin Education Trust, Panjagutta X Roads, Panjagutta, Hyderabad.	Doc No. 492/BK-4/2019, Trust Deed.
3.	Malla Reddy University at Maisammaguda, Dhulapally (post via Kompally), Medchal-Malkajgiri District, Telangana.	Malla Reddy Educational Society, Sy. No. 59, Jayanagar Colony, New Bowenpally, Secunderabad, Rangareddy District.	Registration No. 1907 of 2004, under the A.P. Societies Registration Act, 2001.
4.	S.R. University at Ananthasagar (V), Hasanparthy (M), Warangal District, Telangana.	Sri Rajeshwara Educational Society, #6-2-34, Kakaji Colony, Hanamkonda, Warangal District.	No. 3379 of 1991, under A.P. (Telangana Area) Public Societies Registration Act, 1350 (Act No. 1 of 1350 F.)
5.	Anurag University at Venkatapur (V), Ghatkesar (M), Medchal-Malkajgiri District, Telangana	Gayathri Educational & Cultural Trust, C/o. CVSR College of Engineering, Venkatapur(V), Ghatkesar (M), Medchal-Malkajgiri District.	Doc No. 6352/1985-Trust Deed.

Repeal of
Ordinance
1 of 2020.

3. The Telangana State Private Universities (Establishment and Regulation) (Amendment) Ordinance, 2020 is hereby repealed.

STATEMENT OF OBJECTS AND REASONS

According to Section 10 of the Telangana State Private Universities (Establishment and Regulation) Act, 2018 (Telangana Act No. 11 of 2018), if the Government is satisfied that the Sponsoring Body has complied with the conditions of Letter of intent and on the specific recommendations of the Expert Committee, it shall include the names of the Private Universities in the Schedule with details of their location by way of amendment of the Schedule.

The Expert Committee submitted the Letters of Intent and Compliance Report by the Sponsoring Bodies.

The Cabinet Sub-Committee, constituted in G.O.Rt.No.797, General Administration (Cabinet) Department, dated 16-04-2020 read with G.O.Rt.No. 806, General Administration (Cabinet) Department, dated 20-04-2020 to examine all issues in connection with establishment of Private Universities in the State as per the said Act, recommended for establishment of certain Private Universities.

Government, after satisfying the specific recommendations of the Expert Committee, have decided to include the following (5) Private Universities as per section 3 and 10 of the said Act, viz; 1. Mahindra University at Bahadurpally (V), Qudbullapur Mandal, Medchal-Malkajgiri District; 2. Eoxsen University at Woxsen Campus, Kamkole, Sadasivpet, Medak District, Telangana; 3. Mallareddy University at Maisammaguda, Dhulapally (post via Kompally), Medchal-Malkajgiri District; 4. S.R. University at Ananthasagar (V), Hasanparthy (M), Warangal District and 5. Anurag University at Venkatapur (V), Ghatkesar (M), Medchal-Malkajgiri District.

As it has been decided to take action immediately and as the Legislature of the State was not then in session, it has become imperative for the Government to bring the amendments to the Telangana State Private Universities (Establishment and Regulation) Act, 2018 (Telangana Act No. 11 of 2018) by way of an Ordinance and accordingly the Governor Promulgated the Telangana State Private Universities (Establishment and Regulation) (Amendment) Ordinance, 2020 (Telangana Ordinance No. 1 of 2020) on the 20th May, 2020 and same has been published in the Telangana Gazette dated the 20th May, 2020.

This Bill seeks to replace the said Ordinance.

P. SABITHA INDRA REDDY,
Minister for Education.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND CONDUCT OF BUSINESS IN THE
TELANGANA LEGISLATIVE ASSEMBLY.**

The Telangana State Private Universities (Establishment and Regulation) (Amendment) Bill, 2020, after it is passed by both the Houses of State Legislature, may be submitted to the Governor for her assent under article 200 of the Constitution of India.

P. SABITHA INDRA REDDY,
Minister for Education.

Dr. V. NARASIMHA CHARYULU,
Secretary to State Legislature.